

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 118**  
**(IB)-922(PB)/2018**

**IN THE MATTER OF:**

State Bank of India	....	Applicant/petitioner
Vs.		
M/s. Advance Sufactanta India Ltd.	....	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 23.08.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**


**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**


**PRESENT:**

For the IRP	Ms. Anju B. Gupta, Ms. Apoorva Gulati, Adv.
For the applicant	Mr. Animesh Yadav, Adv.
	Mr. Neeraj Malik, Adv.
For the respondent	Mr. Akash Sinha, Mr. Shubham S., Adv.

**ORDER**

Due to paucity of time, matter could not be heard. Accordingly, hearing is deferred to 04.09.2019.

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

  
**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**